

ITEM NO.36

REGISTRAR COURT

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MS. SUJATA SINGH

Criminal Appeal No(s). 2677/2024

VIRENDRA TYAGI

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

Date : 06-08-2024 This appeal was called on for hearing today.

For Appellant(s)

Ms. Shivani Verma, Adv.
 Mr. Kamlesh Kumar Mishra, Adv.
 Ms. Renu, Adv.
 Ms. Snigdha Anand, Adv.
 Mr. Anurag Ojha, AOR

For Respondent(s)

Mr. Rajat Singh, AOR
 Mr. Shantanu Singh, Adv.
 Mr. Sarthak Chandra, Adv.

 Mr. Randhir Kumar Ojha, AOR

UPON hearing the counsel the Court made the following
O R D E R

Respondent No. 1 and Lr. of deceased respondent No. 2 has already filed the counter affidavit.

As per Order XX, Rule 5, Sub Rule 3, Supreme Court Rules, records are not required to be requisitioned from the concerned Courts as the matter does not involve death sentence or life imprisonment.

The matters be processed for listing before the Hon'ble Court, under the rules.

In the meantime, parties may file the additional documents, if any.

SUJATA SINGH
 Registrar

MG